

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 398 of 1996
OA No. 596 of 1996
and
OA No. 989 of 1997

Tuesday, this the 3rd day of March, 1998

CORAM

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER
HON'BLE MR. S.K. GHOSAL, ADMINISTRATIVE MEMBER

OA No. 398 of 1996:

1. Vinodkumar M, Technician,
Telephone Exchange, Kelakam - 670674
(residing at Vijaya Nivas, Iritti,
Kannur District).
2. Sukumari M.L, W/o K Bhuvanachandranathan Nair,
Technician, Office of Private Automatic
Branch Exchange, Telephone Exchange, Trivandrum
(residing at Bright House, Thuruvickal PO,
Near Medical College, Trivandrum). .. Applicants

By Advocate Mr. M.R. Rajendran Nair

Versus

1. Union of India represented by
Secretary to Government,
Ministry of Communication, New Delhi.
2. The Chairman,
Telecom Commission, New Delhi.
3. The Chief General Manager, Telecom,
Kerala Circle, Trivandrum. .. Respondents

By Advocate Mr. P.R. Ramachandra Menon, ACGSC

OA No. 596 of 1996:

1. C.J. Sunanda, W/o M.S. Harisankar,
Technician, Telephone Exchange,
Kottayi PO, Palakkad (Vandana,
Venketeshapuram, Puthoor, Palakkad-1)
2. P.P. Radhamani, W/o Prabhakaran E,
Technician, Telephone Exchange,
Cherukunnam, Kannur District, residing
at Edakkepurath House,
PO Vengara - 670 305 .. Applicants

By Advocate Mr. M.R. Rajendran Nair

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Versus

1. Union of India represented by
Secretary to Government,
Ministry of Communication,
New Delhi.
2. The Chairman,
Telecom Commission, New Delhi.
3. The Chief General Manager, Telecom,
Kerala Circle, Trivandrum. .. Respondents

By Advocate Mr. TPM Ibrahim Khan, SCGSC

OA No. 989 of 1997:

1. P.R. Sudha, W/o R. Rajan,
Technician, Telephone Exchange,
Trunk Installation, Panampilli Nagar,
Ernakulam, residing at 'Remamandiram'
L.M. Paily Road, Vytila PO. .. Applicant

By Advocate Mr. MR Rajendran Nair

Versus

1. Union of India represented by
Secretary to Government,
Ministry of Communication, New Delhi.
2. The Chairman,
Telecom Commission, New Delhi.
3. The Chief General Manager, Telecom,
Kerala Circle, Trivandrum. .. Respondents

By Advocate Mr. TPM Ibrahim Khan, SCGSC

The applications having been heard on 3-3-1998, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

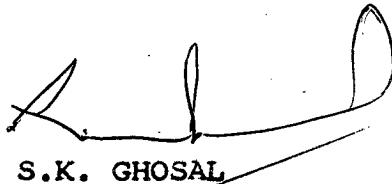
Learned counsel appearing for the respondents
submitted that as per letter dated 5-2-1998 from the
authorities concerned the Diploma in Instrument Technology
has been recognised as sufficient qualification for
absorption as Telecom Technical Assistants by way of a
clarification and the applicants had already been deputed

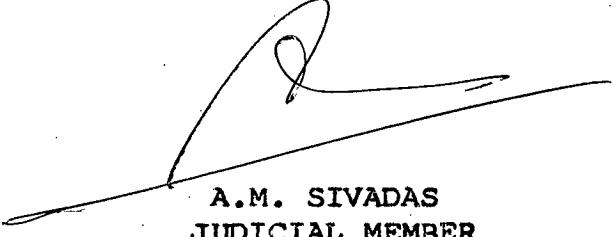
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for Telecom Technical Assistants' training with effect from 3-11-1997 and thus prayers sought in these OAs have been granted to the applicants. Learned counsel appearing for the applicants submitted that since the prayers in these OAs have been substantially granted, the OAs can be disposed of with a direction to the respondents to grant the consequential reliefs to the applicants.

2. Accordingly, the respondents are directed to grant the consequential reliefs to the applicants based on the submission made by the learned counsel for respondents as per letter referred to above.
3. Original Applications are disposed of as aforesaid. No costs.

Dated the 3rd of March, 1998


S.K. GHOSAL
ADMINISTRATIVE MEMBER


A.M. SIVADAS
JUDICIAL MEMBER

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